

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O.A.NO.832 of 2011**  
Cuttack this the 31<sup>st</sup> day of January, 2013

**CORAM**

**HON'BLE SHRI A.K.PATNAIK, MEMBER(J)**

Dillip Kumar Parida,  
Aged about 58 years,  
S/o. Late Dinabandhu Parida, House No.C2M/150,  
Chhend Colony,  
PO-Rourkela-15, PS- Chhend,  
Dist-Sundargarh(Orissa)

...Applicant

(By Advocates: )

**-VERSUS-**

1. M/s.SAIL, Rourkela Steel Plant, Rourkela  
Represented through its Managing Director  
having its works and office at Rourkela,  
PO-Rourkela-769011, PS-Tangarpali,  
Dist-Sundargarh, orissa
2. Managing Director, SAIL,  
Rourkela Steel Plant, Rourkela,  
At-Rourkela,  
PO-Rourkela-769011,  
PS-Tangarpali,  
Dist-Sundargarh, Orissa
3. Asst.General Manager (PL) IR, R & PIS, SAIL,  
Rourkela Steel Plant, Rourkela,  
At -Rourkela,  
PO-Rourkela-769011,  
PS-Tangarpali,  
Dist-Sundargarh, Orissa

...Respondents

(By Advocates: M/s.J.Patnaik, B.Mohanty & T.K.Patnaik)

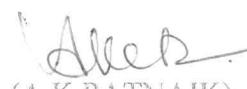
**ORDER(Oral)**

**MR.A.K.PATNAIK, MEMBER(J):**

Shri T.K.Patnaik, Assisting Counsel of Shri J.Patnaik, learned Senior Counsel appearing on behalf of Respondent-SAIL has filed an affidavit dated 18.11.2012 stating therein that the prayer made by the applicant in the O.A. has been granted by making payment of Rs.1,71,024/- towards VR Compensation and therefore, there is nothing more to be adjudicated in the matter.

2. To-day none has appeared for the applicant. In view of this, I do not feel it proper to keep the matter pending any further.
3. For the reasons aforesaid, the O.A. is disposed of for having become infructuous.

No costs.

  
(A.K.PATNAIK)  
MEMBER(J)